CENTRAL ADMINISTRATIVE TRIBUNAL CHENNAI BENCH

MA/310/00018/2020 in OA/310/01205/2016

Dated Thursday the 09th day of January Two Thousand Twenty

PRESENT

HON'BLE MR. P. MADHAVAN, Member (J) & HON'BLE MR. T. JACOB, Member (A)

- 1. Union of India represented by Controller General of Accounts Ministry of Finance, Dept of Expenditure Lok Nayak Bhavan, 7th Floor Khan Market, New Delhi 110 003.
- 2. Principal Chief Controller of Accounts Central Board of Direct Taxes Lok Nayak Bhavan, 9th Floor Khan Market, New Delhi – 110 003.
- 3. Pay & Accounts Officer
 Zonal Accounts Office
 Centrla Board of Direct Taxes
 Aayakar Bhavan, 121-Nungabakkam High Road
 Chennai -600 034.Applicants in MA/Respondents in OA

By Advocate Mr. C. Kulanthaivel

 V_{S}

N. Koteshwara Rao
Pay & Accounts Officer (Retired)
No. 27th Street, Ashtalakshmi Nagar
Alapakkam, Chennai – 600 116.Respondent in MA/Applicant in OA

By Advocate M/s. S. Retnaswamy

ORAL ORDER

(Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

MA 310/00018/2019 is filed by the respondents in OA 310/01205/2016 seeking extension of time for a period of six months for implementation of the order of this Tribunal dated 25.07.2019 in the said OA.

- 2. When the matter is taken up for hearing, learned counsel for applicants in MA seeks six more months time to implement the order of this Tribunal.
- 3. No representation for the MA respondent.
- 4. However, in the interest of justice and accepting the reasons stated in the affidavit in support of the MA, the applicants in MA/respondents in OA are granted further six months time to comply the order of this Tribunal.
- 5. Accordingly, MA 310/00018/2019 for extension of time is allowed.

(T. JACOB) Member (A)

09.01.2020

(P. MADHAVAN) Member (J)